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O.A. No. 592/10

ORDER DATED 4<sup>th</sup> OCTOBER, 2010

P Bhainsa ..... Applicant

Vrs.

Union of India & Others ..... Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER(A)

Heard Sri S.K. Sahu, Ld. Counsel for the applicant and Sri S. Mishra, Ld. Addl. Standing Counsel appearing on notice for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. Sri. Sahu, Ld. Counsel for the applicant submits that all the required documents have been submitted for the purpose of considering the applicant for compassionate appointment after the death of her father on 15.10.2007. The Respondents are ~~here~~ yet to convey their decision and inspite of representations at Annexure-A/9, A/10 and A/11. The last one being 15.07.2009, the applicant is still waiting for the decision of the competent authority regarding the fate of her application for compassionate appointment.

3. Sri Mishra, Ld. Addl. Standing Counsel for the Respondents submits that the applicant's case has still not been considered and ~~since~~ the last representation dated 15.07.09 is pending for decision. At this juncture, it would be necessary to issue a direction to Respondent No.2 to whom the last representation had been addressed to give an order after consideration of the same within a specific time frame. As the applicant's father was working as Mail Man being a regular employee who served the department for about 25 years, his case needs to be examined and considered for offering

compassionate appointment to one of the dependent member of the  
~~deceased~~ family of the deceased,

4. At this stage, without going into the merit of the case, and as agreed to by the Ld. Counsel for the parties, Respondent No.2 is directed to consider the pending representations of the applicant keeping in view the documents already filed and pass a reasoned order within a period of sixty days from the date of receipt of copy of this order.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copy of this order to the Respondent No.2 along with the copy of this O.A. for compliance and free copy of this order be made over to the Ld. Counsel appearing for the parties.

  
MEMBER(A)